

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

O.A./62/1300/2021

This the 31st day of August, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Ab. Majeed Lone (Age 48 years), S/o Ab. Gani Lone, R/o Kunmulla Kangan, District Ganderbal.

.....Applicant

By Advocate: Mr. S.N. Ratanpury

Versus

1. Government of Jammu & Kashmir through Commissioner / Secretary to Government, Education Department, Civil Secretariat, Srinagar /Jammu - 190001.
2. Joint Director (Samgra Shiksha), Directorate of School, Kashmir, Srinagar - 190001.
3. Chief Education Officer, Ganderbal - 191201

.....Respondents

By Advocate:- Mr. Rajesh Thapa, DAG

O R D E R [O R A L]

Delivered by Hon'ble Mr. Anand Mathur, Member (A):

At the outset, learned counsel for the applicant submits that the applicant would be satisfied if a direction is given to the respondents to consider and decide his claim for release of salary in a time bound manner.

2. On the other hand, learned counsel appearing on behalf of the respondents has objected the claim of the applicant and seeks time to file counter affidavit.

3. Heard Mr. S.N. Ratanpury, learned counsel for the applicant, Mr. Rajesh Thapa, DAG, learned counsel appearing on behalf of the respondents, on advance notice and perused the record.

4. Having heard learned counsel for the parties, no purpose would be served in keeping this OA pending and it can be disposed off at this stage.

5. Accordingly, the O.A. is disposed off with a direction to the respondents to consider and decide the claim of the applicant within a period of four weeks from the date of receipt of certified copy of this order and release the arrears of salary, if due under rules, provide him work, if he is otherwise found eligible and allow him to mark his attendance on official register. The order so passed shall be communicated to the applicant forthwith.

6. No order as to costs.

7. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Anand...